

10/23

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 EASTERN ZONE BENCH, KOLKATA
 ORIGINAL APPLICATION NO. 139/2023/EZ
 (Earlier O. A. No. 542/2023/PB)



In The Matter of:

IN RE: News report published in The Hindu dated 28.08.2023 titled "Eight Killed in blast at illegal fireworks unit in West Bengal"

... Applicant(s)

Versus

Petroleum and Explosives Safety Organization (PESO) & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 04, DISTRICT MAGISTRATE & COLLECTOR, NORTH (24) PARGANAS, BARASAT.



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	Bengal are collectively annexed herewith		
3.	Photocopy of the letter dated 16.04.2024 written by the Additional District Magistrate, (E) North (24) Parganas to the Special Secretary, Home & Hill Affairs department, Government of West Bengal is annexed herewith	'R-2'	14-15
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Sibojyoti Chakrabarti

Filed by

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Petroleum and Explosives Safety
Organization (PESO) & Ors.

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AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 04, DISTRICT
MAGISTRATE & COLLECTOR, NORTH (24) PARGANAS, BARASAT.

I, Sri Sharad Kumar Dwivedi, S/o Hriday Narayan Dwivedi, aged about 43
years, by faith-Hindu, by occupation-service and presently posted as the
District Magistrate & Collector, District : North 24 Parganas, Barasat having
office at Barasat, District: North 24 Parganas, do hereby solemnly affirm and
submit as follows:-

1. That this affidavit is being filed in compliance to the Solemn Order dated
18.01.2024, as passed by the Hon'ble Tribunal.

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2. That the Hon'ble National Green Tribunal, Eastern Zone Bench in paragraph 5 of the said Solemn Order dated 18.01.2024 has been pleased to interalia observe "The State Respondents shall also explain the stand of the State Government in their affidavit as to whether compensation is payable to persons who are involved in illegal activity such as - manufacturing of illegal fire explosive which itself poses a threat to the State Government and the people and damage to the environment and whether the State would compensate such persons who become victims of their own acts."

3. That subsequently the Home & Hill Affairs Department, Government of West Bengal, has vide letter dated 13.04.2024 informed the District Magistrate, North 24 Parganas that initiatives have been taken forward on the aspect of green cracker manufacturing, sale and storage by the MSME&T, Department, Government of West Bengal.

That the initiative are detailed as below:

The main challenge of the firecracker manufacturing sector is that most of the activities are unorganized and household based with lurking danger of accident at any moment. On the other hand if safety norms under the PESO guidelines are to be followed, huge chunk of lands are required which is hardly possible for the poor artisans to afford.

Hence the Government of West Bengal in the MSME & T Department has introduced a Scheme entitled as "West Bengal Green Firecracker Manufacturing, Storage and Selling Scheme" in November 2023 by which the State Government will provide infrastructural and logistic support on available Government lands to the intending manufacturers and sellers of Green Firecracker. The major benefits /support provisioned under this scheme are as follows:-

- (i) The Government of West Bengal in MSME & T Department with help of the Collectors in districts has identified some vacant Government land



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and will explore more for setting up the basic infrastructures including land-filling on those government lands and transfer the developed land to the SPV of the interested green firework clusters on 30 years lease with applicable land premium, rent etc. as may be approved by the State Government.

- (ii) In case the stakeholders of any hub come up with their own purchased land, they will themselves develop the necessary basic common infrastructures on it for catering to the need of the members of the Hub. The MSME & T Department will get the project estimate prepared by the hub vetted and will provide 90% of the project cost in 3 instalments (20% + 50% + 30%) on reimbursement basis. The 1st instalment will be released after completion of land-filling, boundary wall & internal road (if any). The 2nd instalment will be released after completion of at least 80% of the construction work for the buildings /facilities proposed in the vetted scheme. The final installment will be released after all the units become operational.
- (iii) If the stakeholders of a manufacturing green fireworks hub identify a suitable government land of their choice for setting up of member units and approach the MSME & T Department for permission to start construction of all necessary infrastructure at their own cost, the Department will recommend the case for LTS at a token salami similar to that received from WBSIDCL. The lease rent will be fixed as per approved government valuation/norms.
- (iv) A dedicated module will be pressed into service in the "Shilpa Sathi" portal of the State Government for online application for obtaining licence for manufacturing, storing & selling of Firecrackers/ sparklers and also for renewal of existing licenses for above activities.



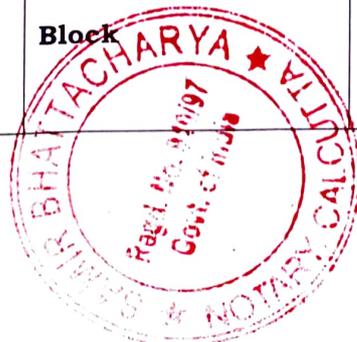
(v) Other benefits:

- 6 -

- a) All eligible manufacturing units of green fireworks will be provided the fiscal benefits under Banglashree Scheme for which the Banglashree Scheme will be amended where necessary and the components of benefits will be provided as per the prevailing scheme.
- b) All intending stakeholders of Firecracker hubs requiring NEERI Training in green firecracker manufacturing will be sponsored by the State Government in MSME&T department. All training costs will be reimbursed to NEERI by the department.
- c) During the run-up to festival seasons, temporary "selling hubs" may be identified and established by the District Magistrates in vacant areas (away from locality) to be identified from time to time. For this, the district level committees shall be competent to take the decision.

Accordingly, all District Magistrates were requested to identify vacant Government lands for setting up of Firecracker manufacturing/selling/storage clusters. District Magistrate (DM)s have identified some lands but many of those were found unsuitable due to location and lowness. Finally, the vested land parcels which have been found more or less workable for setting up of manufacturing and selling GEC units have been selected for implementation of the intending facilities as furnished below:

SI No	District	Location	Amount of land	Purpose
1.	Darjeeling	Leisipakuri	5.00	Setting up of manufacturing and selling units
2.	North 24 Parganas	Hanria Mouza in Habra I Dev. Block	5.07	Setting up of manufacturing units



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3.	Paschim Medinipur	Panchkhuri	6.52	Setting up of manufacturing units
4.	Purba Medinipur	Ratulia, Panskura	6.00	Setting up of manufacturing
5.	Howrah	Kumirmora, Udaynarayanpur	0.20	Setting up of selling units
6.	Murshidabad	ChotoSatui, Berhampore	0.99	Setting up of selling units
7.	South 24 Parganas	Begumpur, Baruipur	16.00	Setting up of selling units

Action taken by the Government of West Bengal in MSME & T department :

- (i) Initiatives have been taken through the District Magistrates of the concerned district for Inter-Departmental Transfer of the selected Land in f/o of the Department
- (ii) Infrastructure for the above mentioned units will be set up in compliance with the rules and regulations of Explosive Rule 2008 etc.
- (iii) The Department has already sanctioned funds in few cases against the said identified projects
- (iv) CSIR-NEERI has been approached for imparting training to the intended manufacturers of GFC by following the instructions of NGT. Consequently NEERI has imparted training to 252 interested manufacturers of different districts of West Bengal, so that they can manufacture GFC as per the formula devised by NEERI. All sorts of guidance for manufacturing of GFC are being provided by NEERI.
- (v) Government has declared West Bengal Green Firecracker Manufacturing, Storage & Selling Scheme on 18/11/2023 as stated above.



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(vi) For application and issue of licenses for manufacturing and selling (including renewal) of GFC in favour of intended candidates, a composite portal has been developed. The intending manufacturers and sellers can apply directly through the said portal for obtaining licenses. After receiving applications, a joint inspection is being conducted by a district level committee comprising officials of Fire Dept, Labour Dept, SDPO & SDL&LRO. On the basis of inspection reports of the Committee, DM is to issue the concerned licenses.

To conclude with, the Department of MSME&T is functioning as facilitator towards providing financial assistance for setting up clusters /Hubs for safe and green firecracker manufacturing/selling wherever suitable land is available with DM/stakeholders.

Photocopy of the Letter dated 13.04.2024 along with initiatives have been taken forward on the aspect of green cracker manufacturing, sale and storage by the MSME&T, Department, Government of West Bengal are collectively annexed herewith and marked with the letter 'R-1'.

4. That in reply to the above referred letter as received from the Home & Hill Affairs Department, Government of West Bengal, the Additional District Magistrate, (E) North (24) Parganas vide Memo Number 226/con(G) and letter dated 16.04.2024 has furnished details of the victims for payment of compensation in the incident which occurred at Duttapukur which being the subject matter of the instant original application to the Special Secretary, Home & Hill Affairs Department, Government of West Bengal.

Photocopy of the letter dated 16.04.2024 written by the Additional District Magistrate, (E) North (24) Parganas to the Special Secretary, Home & Hill Affairs department, Government of West Bengal is annexed herewith and marked with the letter 'R-2.'



5. That vide letter dated 23.04.2024 the Deputy secretary, Department of Disaster Management and Civil Defence, Government of West Bengal had interalia informed the District Magistrate, North 24 Parganas that as per Memo No. 187/CON(G) dated 04.04.2024 compensation may be provided following the guideline of the department vide memo No. 2042-FR/4P-3/04 dated 23.06.2005 and 1684-FR(40)-FR/4P-3/04 dated 08.09.2009.

Photocopy of the letter dated 23.04.2024 written by the Deputy Secretary, Department of Disaster Management and Civil Defence, Government of West Bengal had interalia informed the District Magistrate, North (24) Parganas is annexed herewith and marked with the letter 'R-3'.

6. That accordingly payment has been made to the victims of the incident which is the subject matter of the instant original application and the same has been informed by the District Magistrate, North 24 Parganas to the Principal Secretary, Disaster Management and Civil Defence Department, Government of West Bengal, vide letter dated 23.04.2024.

Photocopy of the letter dated 23.04.2024 written by the District Magistrate, North (24) Parganas to the Principal Secretary, Disaster Management and Civil Defence department, Government of West Bengal confirming payment made to the victims of the blast is annexed herewith and marked with the letter 'R-4'.

7. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

Sibojyoti Chakrabarti

Advocate

State of West Bengal

23.04.2024

Sharad Kumar Swinedi
Deponent

District Magistrate
North 24-Parganas, Barasat

24 APR 2024

Samir Bhattacharya
Notary Govt. of India
Regd. No. 940127
City Civil Court, Calcutta

Solemnly Affirmed and
Declared before me U/S 139
CPC/U/S 297 (C) CRPC

Notary
24.4.24

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VERIFICATION:



I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as available in the office of the District Magistrate & Collector, District: North 24 Parganas, at Barasat and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 23rd Day of April, 2024.

Identified by me

Sibojyoti Chakrabarti

Advocate

State of West Bengal

23.04.2024.

Shamod Kumar Dwivedi

Deponent

District Magistrate

North 24-Parganas, Barasat



Solemnly Affirmed and
Declared before me U/S 139
CPC/U/S 297 (C) CRPC

24.4.24
Notary

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ANNEXURE: 'R-1'



GOVERNMENT OF WEST BENGAL
HOME & HILL AFFAIRS DEPARTMENT
LAW CELL
NABANNA, HOWRAH

ADM(E)

No. 483-H(Law)/PE/14S-35/24

To: District Magistrate, North 24 Parganas.

for reply Date: 13.04.2024

13/04/24

Sub: In the matter of O.A. No. 139/2023/EZ (Earlier OA No. 542/2023/PB) pending before the National Green Tribunal.

Ref: Your office Memo. No. 191/Con(G) dated 05.04.2024.

O/c Environment

13/04/24

Sir,

With reference to the subject noted above and inviting a reference to you office Memo. No. 191/Con(G) dated 05.04.2024, I am directed to send herewith a copy of the Note on initiative taken forward on green firecracker manufacturing sale and storage of MSME & Textiles Department, Government of West Bengal. You may take inputs from the Note in preparing the Affidavit.

A proposal for payment of compensation to the victims of the incident may be furnished to this Department for further processing at this end.

I am also directed to request you to prepare the draft affidavit incorporating all points including proposal for payment of compensation to this Department by 16.04.2024 for approval of the same by the higher authorities.

This may be treated as **Most Urgent**.

Yours faithfully,

Encl: As stated.

13/04/24
Special Secretary
to the Govt. Of West Bengal

Note on initiatives taken forward on green firecracker manufacturing, sale and storage

The main challenge of the firecracker manufacturing sector is that most of the activities are unorganised and household based with lurking danger of accident at any moment. On the other hand, if safety norms under the PESO guidelines are to be followed, huge chunk of lands are required which is hardly possible for the poor artisans to afford.

Hence the Government of West Bengal in the MSME & T Department has introduced a Scheme entitled as "West Bengal Green Firecracker Manufacturing, Storage and Selling Scheme" in November 2023 by which the State Govt will provide infrastructural and logistic support on available Govt lands to the intending manufacturers and sellers of Green Firecracker. The major benefits /support provisioned under this scheme are as follows:-

- (i) The Govt of West Bengal in MSME & T Department with help of the Collectors in districts has identified some vacant Govt land and will explore more for setting up the basic infrastructures including land-filling on those government lands and transfer the developed land to the SPV of the interested green firework clusters on 30 years lease with applicable land premium, rent etc. as may be approved by the State Government.
- (ii) In case the stakeholders of any Hub come up with their own purchased land, they will themselves develop the necessary basic common infrastructures on it for catering to the need of the members of the Hub. The MSME & T Department will get the project estimate prepared by the Hub vetted and will provide 90% of the project cost in 3 instalments (20% + 50% + 30%) on reimbursement basis. The 1st instalment will be released after completion of land-filling, boundary wall & internal road (if any). The 2nd instalment will be released after completion of at least 80% of the construction work for the buildings /facilities proposed in the vetted scheme. The final instalment will be released after all the units become operational.
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- (v) Other benefits:
 - a) All eligible manufacturing units of green fireworks will be provided the fiscal benefits under Banglashree Scheme for which the Banglashree Scheme will be amended where necessary and the components of benefits will be provided as per the prevailing scheme.
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-13-

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4.	Purba Medinipur	Ratulia, Panskum	6.00	Setting up of manufacturing and selling units
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7.	South 24 Parganas	Begumpur, Baruipur	16.00	Setting up of selling units

Action taken by the Government of West Bengal in MSME & T department :

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- (ii) Infrastructure for the above mentioned units will be set up in compliance with the rules and regulations of Explosive Rule 2008 etc.
- (iii) The Department has already sanctioned funds in few cases against the said identified projects
- (iv) CSIR-NEERI has been approached for imparting training to the intended manufacturers of GFC by following the instructions of NGT. Consequently NEERI has imparted training to 252 interested manufacturers of different districts of West Bengal, so that they can manufacture GFC as per the formula devised by NEERI. All sorts of guidance for manufacturing of GFC are being provided by NEERI.
- (v) Government has declared West Bengal Green Firecracker Manufacturing, Storage & Selling Scheme on 18/11/2023 as stated above.
- (vi) For application and issue of licenses for manufacturing and selling (including renewal) of GFC in favour of intended candidates, a composite portal has been developed. The intending manufacturers and sellers can apply directly through the said portal for obtaining licenses. After receiving applications, a joint inspection is being conducted by a district level committee comprising officials of Fire Dept, Labour Dept, SDPO & SDL&LRO. On the basis of inspection reports of the Committee, DM is to issue the concerned licenses.

To conclude with, the Department of MSME&T is functioning as facilitator towards providing financial assistance for setting up clusters /Hubs for safe and green firecracker manufacturing/selling wherever suitable land is available with DM/stakeholders.

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ANNEXURE: R-2'

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & DISTRICT COLLECTOR
NORTH 24 PARGANAS

Memo No. 226 / Com (a)

Date: 16/04/24

To
The Special Secretary
Home & Hill Affairs Department
Government of West Bengal

Sub: In the matter of O.A. No. 139/2023/EZ (Earlier OA no.542/2023/PB) pending before the National Green Tribunal

Ref: Your Office letter Memo no. 483-H (Law)/PE/14S-35/24, Dated 13.04.2024

Sir,

With reference to your office letter vide Memo no. 483-H (Law)/PE/14S-35/24, dated 13.04.2024 regarding the above noted subject, this is to inform you that 9 (nine) lives were lost in the incident that occurred at Mochepole of Nilganj GP under Duttapukur Police Station on 27.08.2023 as per updated report of the SP, Barasat Police District vide her letter Memo no. 120/SP, dated 15.02.2024. The Sub-Divisional Officer (Sadar) has vide memo. no.1296/SDO (G), dated 16.04.2024 submitted the details of the victims and next of kin. The same is furnished below:

S N	Name of the deceased	Reference	Next of Kin and contact number	Remarks	Account No	IFSC
1	Samsul Ali, (M/M-47yrs) S/O Late Jiyar Ali of Vill- Moch pole P.O-Nabapally P.S- Duttapukur, 24 Pgs, West Bengal, Pin-700126	Barasat PS UD Case No: 459/2023 Dt: 28.08.2023	Sabir Ali, S/o Lt Samsul Ali (M-6290746939)	Son of FIR named accused	63058100001135	BARBOVJJPUR
2	Keramat Ali, (M/M-39yrs.) S/O Ayed Ali - Berunanpukuria, P.O-Malikapur, P.S- Duttapukur, 24 Pgs, West Bengal, Pin-700126	Barasat PS UD Case No: 448/2023 Dt: 27.08.2023	Jobeda Bibi, W/o Keramat Ali of Berunanpukuria, P.O-Malikapur, P.S- Duttapukur, (M-9123819719)	Wife of FIR named accused	7615339717	IDIB000B648
3	Rabiul Ali, (M/M-20yrs.) S/O Keramat Ali - Berunanpukuria, P.O-Malikapur, P.S- Duttapukur, 24 Pgs, West Bengal	Barasat PS UD Case No: 454/2023 Dt: 28.08.2023	Jobeda Bibi, W/o Keramat Ali of Berunanpukuria, P.O-Malikapur, P.S- Duttapukur, (M-9123819719)	Mother of FIR named accused	7615339717	IDIB000B648
4	Roni Sk, (M/M-16yrs according to Aadhar Card) S/O Esha Sk of Natun Chandra, Suti 2 Link Road, PO-Dafahat, PS-Suti, Murshidabad, West Bengal	Barasat PS UD Case No: 449/2023 Dtd. 27.08.2023	Khalida parvin Bibi, W/o Esha Sk of Natun Chandra, Suti 2 Link Road, PO-Dafahat, PS-Suti, Murshidabad, West Bengal (M-7501815193/8100178354)	Mother of the Victim	36475868516	SBIN0009173

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5	Masum Sk, (M/M-16yrs according to Aadhar Card) S/O Jerat Sk of Natun Chandra, Suti 2 Link Road, PO-Dafahat, PS-Suti, Murshidabad, West Bengal	Barasat PS UD Case No: 447/2023 Dtd. 27.08.2023	Asha Bibi, W/o Jerat Sk of Natun Chandra, Suti 2 Link Road, PO-Dafahat, PS-Suti, Murshidabad, West Bengal (M-8100178354)	Mother of the Victim	36027773951	SBIN0009173
6	Andaj Sk, (M/M-20yrs according to Aadhar Card) S/O Jerat Sk of Natun Chandra, Suti 2 Link Road, PO-Dafahat, PS-Suti, Murshidabad, West Bengal	Barasat PS UD Case No: 450/2023 Dtd. 27.08.2023	Asha Bibi, W/o Jerat Sk of Natun Chandra, Suti 2 Link Road, PO-Dafahat, PS-Suti, Murshidabad, West Bengal (M-8100178354)	Mother of the Victim	36027773951	SBIN0009173
7	Sahbaj Alam, (M/M-24yrs according to Aadhar Card) S/O Salim Khan of Sreekund, Srikunth, Srikund, Sahebganj, Jharkhand	Barasat PS UD Case No: 451/2023 Dtd. 28.08.2023	Selim Khan, S/o Jahiru I Alam of Sreekund, Srikunth, Srikund, Sahebganj, Jharkhand (M-7979819889)	Father of the Victim	84020452039	SBINORRV CGB
8	College Sk, (M/M-35yrs according to Aadhar Card) S/O Mortuj Sk of Natun Chandra, PO-Dafahat, PS-Suti, Murshidabad, West Bengal	Barasat PS UD Case No. 463/2023 Dtd. 28.08.2023	Lafani Bibi, W/o College Sk of Natun Chandra, PO-Dafahat, PS-Suti, Murshidabad, West Bengal (M-9932751914)	Wife of the Victim	33119604788	SBIN0001299
9	Jerat Sk, (M/M-50yrs according to Aadhar Card,) S/O Lt. Hanif Ali of Natun Chandra, Suti 2 Link Road, PO-Dafahat, PS-Suti, Murshidabad, West Bengal	Barasat PS UD Case No. 452/2023 Dtd. 27.08.2023	Asha Bibi, W/o Jerat Sk of Natun Chandra, Suti 2 Link Road, PO-Dafahat, PS-Suti, Murshidabad, West Bengal (M-8100178354)	Wife of the Victim	36027773951	SBIN0009173

In light of the above, a proposal is hereby submitted for payment of compensation of Rs. 2 Lakh or as may be deemed fit to next of kin of the victims as mentioned above. This has the approval of the District Magistrate, North 24 Parganas.

Yours faithfully


16.08.24
Additional District Magistrate (E)
North 24 Parganas

GOVERNMENT OF WEST BENGAL
DEPARTMENT OF DISASTER MANAGEMENT & CIVIL DEFENCE
Nabanna, 2nd Floor
325, Sarat Chatterjee Road, Mandirtala,
Shibpur, Howrah-711102

No.-873-DMCD/E-943481/2024

Dated, 23.04.2024

From: Deputy Secretary
to the Govt. of West Bengal.

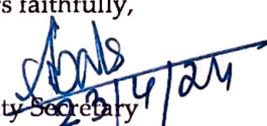
To : The District Magistrate, North 24 Pgs district

Sub: Clarification regarding payment of ex-gratia due to blast of fire cracker manufacturing unit in Mochpol area under Duttapukur Police Station of N. 24 Pgs district.

Sir,

I am directed to inform you that as per your memo no. 187/CON(G) dated 04.04.2024, compensation may be provided following the guideline of the department vide memo no. 2042-FR/4P-3/04 dated 23.06.2005 and 1684-FR (40)-FR/4P-3/04 dated 08.09.2009. Please ensure MCC guidelines are followed.

Yours faithfully,


Deputy Secretary
to the Govt. of West Bengal

Memo No.873/1(04)-DMCD/E-943481/2024

Date: 23/04/2024

Copy for Information to: -

1. S.P.S to Pr. Secretary of this department
2. P.A to Sr. Special Secretary of this department
3. P.A to. Special Secretary of this department
4. Office Copy


Deputy Secretary
to the Govt. of West Bengal

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Annexure - 'R-4'



Government of West Bengal
Office of the District Magistrate
North 24 Parganas, Barasat
(District Disaster Management Section)

Phone: (033)2584-6287/0280
Email: ddmo-1n2-pgs@gmail.com

Memo No. 470 /Dist(DM)

Date : 23.04.2024

To
The Principal Secretary,
Govt. of West Bengal,
Disaster Management & Civil Defence,
Nabanna, Howrah.

Sub : Payment confirmation report in respect of Ex-gratia Grant to the next of-kin of the deceased persons due to accidental fire at Mochpole, Duttapukur within Barasat-I Dev. Block.

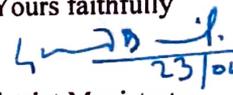
Ref : His memo no. 873-DMCD/E-943481/2024 dated 23-04-2024 of the Dy. Secretary, Govt. of West Bengal, Deptt. of Disaster management & Civil Defence.

Sir,

With reference to the above, this is to state here that payment of Ex-gratia grant has been made to all the next of-kins of the 9 (nine) deceased persons due to accidental fire at Mochpole, Duttapukur within Barasat-I Dev. Block, vide Bill no. 30/2024 dated 23-04-2024 and Bill no. 31/2024 dated 23-04-2024 and TV no. 223593 dated 23-04-2024 & 22452 dated 23-04-2024 respectively.

This is for favour of your kind perusal.

Thanking you.

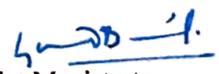
Yours faithfully

23/04/24
District Magistrate
North 24 Parganas.

Memo No. 470 /1/Dist(DM)

Date : 23.04.24

Copy forwarded for information to -

1. The Special Secretary, Govt. of West Bengal, Deptt. of Home & Hill Affairs, Nabanna, Howrah.


District Magistrate
North 24 Parganas.

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA

O. A. NO. 139/2023/EZ
(Earlier O. A. No. 542/2023/EZ)

In The Matter of:

IN RE: News report published in The
Hindu dated 28.08.2023 titled "Eight
Killed in blast at illegal fireworks unit in
West Bengal"

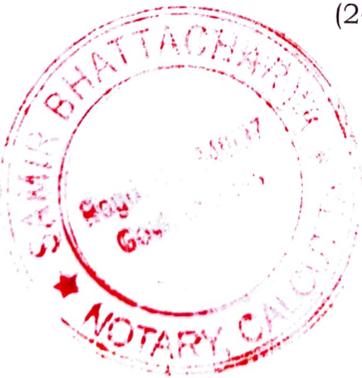
... Applicant(s)

Versus

Petroleum and Explosives Safety
Organization (PESO) & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE
RESPONDENT NUMBER 04, DISTRICT
MAGISTRATE & COLLECTOR, NORTH
(24) PARGANAS, BARASAT.



SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534.